the States to review the situation and taking further steps as may be necessary on a continuing basis.

Statement

Profile of violence in North Eastern Region as a whole during the last eight years

Years	Incidents	Extremist arrested	Extremist killed	Arms recovered/ surren-dered	SFs killed	Civilians killed	Extremist surren-dered
2007	1489	1837	514	950	79	498	524
2008	1561	2566	640	1618	46	466	1112
2009	1297	2162	571	1777	42	264	1109
2010	773	2213	247	1408	20	94	846
2011	627	2141	114	1354	32	70	1122
2012	1025	2145	222	1856	14	97	1195
2013	732	1712	138	1596	18	107	640
2014	824	1934	181	1386	20	212	965
2015 (upto 30.06. 2015)	323	1108	71	484	39	24	64

Model Police Act

222. SHRI KIRANMAY NANDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has forwarded the Model Police Act to the State Governments for consideration and appropriate action;

(b) if so, the details thereof along with the date on which the said Act was forwarded to States and the action taken by the State Governments in this regard; and

(c) the salient features of the said Act and the names of the States which have implemented/not yet implemented the said Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Yes, Madam.

(b) and (c) A Committee set up by Ministry of Home Affairs in September, 2005 submitted a draft Model Police Act on 30th October, 2006. A copy of the draft Model Police Act as framed by the Committee was sent to States for consideration and appropriate action *vide* Home Secretary's D.O. letter dated 31st October, 2006.

As per information available, so far 15 States *viz.* Assam, Bihar, Chhattisgarh, Haryana, Himachal Pradesh, Kerala, Maharashtra, Meghalaya, Mizoram, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttarakhand have formulated their State Police Act and 2 States, *viz.* Gujarat and Karnataka have amended their existing Police Act. Thus, total 17 State Governments have either formulated their State Police Acts or amended the existing one. The salient features of Model Police Act is given in the Statement (*See* below).

"Public Order" and "Police" are "State subjects" falling in Entry 1 and 2 of List-II of the Seventh Schedule of the Constitution of India. It is the State Governments/ UT Administrations, which have to implement the various police reforms measures. The Centre persuades the States from time to time to bring the requisite reforms in the Police administration to meet the expectations of the people.

Statement

Salient features of Model Police Act.

The Model Act emphasized the need to have a professional police 'service' in a democratic society, which is efficient, effective, responsive to the needs of the people and accountable to the Rule of Law. The Act provided for social responsibilities of the police and emphasizes that the police would be governed by the principles of impartiality and human rights norms, with special attention to protection of weaker sections including minorities (Preamble to the Act). The other salient features of Model Act include:

- **Functional autonomy:** While recognising that the police is an agency of the State and therefore accountable to the elected political executive, the Committee has specifically outlined the role of Superintendence of the State Government over the police. (Section 39). The Model Police Act suggested creation of a State Police Board (Sections 42-50) to frame broad policy guidelines for promoting efficient, responsive and accountable policing etc. Merit-based selection and appointment of the Director General of Police, ensuring security of tenures (Section 6), setting up of Establishment Committees (Section 53) to accept and examine complaints from police officers about being subjected to illegal orders, to recommend names of suitable officers to State Government for posting to all positions in the ranks of Assistant/ Deputy Superintendents and above in the police organisation in the State excluding the DGP etc.

- **Encouraging professionalism:** To ensure an efficient, responsive and

professional police service, the Model Act sought earmarking dedicated staff for crime investigation; and distinct cadre for Civil police *vis-à-vis* Armed Police (Chapter III and IV).

- **Accountability paramount:** the Act prioritised police accountability, both for their performance and their conduct (Chapter V and Chapter XIII).
- **Improved service conditions:** The Act also aimed to provide better service conditions (Chapter XIV) to the police personnel including rationalising their working hours, one day off in each week, or compensatory benefits in lieu. It suggested creation of a Police Welfare Bureau to take care, *inter-alia*, of health care, housing, and legal facilities for police personnel as well as financial security for the next of kin of those dying in service. It further mandates the Government to provide insurance cover to all officers, and special allowances to officers posted in special wings commensurate with the risk involved.

Villagers in Jharkhand forced to get branded as naxalites for jobs

223. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that villagers in the State of Jharkhand are being forced to get branded as naxalites in exchange for jobs in the family members;

(b) if so, the details thereof and the reasons therefor; and

(c) the measures being taken by Government to avoid such coercions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The Government of Jharkhand has informed that pursuant to a complaint, a criminal case no. 77/2014 dated 28.03.2014 *u/s* 406/420/120B has been registered in Lower Bazar PS of Ranchi district against some persons for giving false promises of giving jobs and deceitfully cheating youth including tribals in this regard. Out of the four, two have been arrested and charge sheeted. To avoid coercions, the Government is taking suitable and timely action under the existing provisions of law.

Expediting land acquisition for border fencing and BOP

224. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether to address the issue of infiltration from Bangladesh, the Union